(iii) Government also endeavors to restrict the expenditure on Central subsidies. Similar steps are expected to be continued in the coming years to contain the fiscal deficit.

## Exemption to some salaried employees from returns

2825. SHRI NAND KUMAR SAI: Will the Minister of FINANCE be pleased to state:

- (a) whether the Central Board of Direct Taxes has exempted some salaried employees from the requirement of filing the returns for the assessment year 2012-13;
- (b) if so, the details in this regard along with details of conditions for such exemption;
  - (c) the details of reasons therefor; and
- (d) the extent to which the number of filing of returns will be reduced after such exemption?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes Sir.

- (b) (1) The Central Board of Direct Taxes has exempted some salaried employees from the requirement of filing the returns for the assessment year 2012-13 *vide* Notification No. 9/2012 dated 17.2.2012. The individuals whose total income for the relevant assessment year does not exceed five lakh rupees and consists of only income chargeable to income-tax under the following heads are exempted,-
  - (i) "Salaries":
  - (ii) "Income from other sources", by way of interest from a saving account in a bank, not exceeding ten thousand rupees.
  - (2) The conditions prescribed in this regard are, that the person-
    - (i) has reported his permanent Account Number (PAN) to his employer;

- (ii) has reported the incomes mentioned in (b)(1) above, to his employer, and the employer has deducted the tax (TDS) thereon;
- (iii) has received a certificate of tax deduction in Form 16 from his employer which mentions the PAN, details of income and the T.D.S. and the same has been deposited to the credit of the Central Government;
- (iv) has discharged his total tax liability for the assessment year through T.D.S. and the same has been deposited by the employer to the Central Government;
- (v) has no claim of refund of taxes; and
- (vi) has received salary from only one employer for the assessment year.
- (3) The above exemption from the requirement of furnishing a return of income tax shall not be available where a notice under section 142 (1) or section 148 or section 153 A or section 153C of the income-tax Act has been issued for filing a return of income for the relevant assessment year.
- (c) This facility has been provided to the salaried tax payer to reduce the compliance burden on small tax payers.
- (d) The extent to which the number of filing of returns will be reduced after such exemption is not ascertainable as on date.

## Manipulation in bank accounts

 $\dagger$ 2826. SHRIMATI MAYA SINGH: Will the Minister of FINANCE be pleased to state:

- (a) the number of bank accounts used for manipulation in the country against which complaints have been received and the details of total amount withdrawn through such manipulation during the last three years;
- (b) the details of action taken against those involved in such manipulation, so far;

<sup>†</sup>Original notice of the question was received in Hindi.